

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

222. C.P. (IB)/557(MB)2023

IN THE MATTER OF

Stressed Assets Stabilization Fund (SASF)

... Petitioner

Vs

Samir Dinanath Chaturvedi

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 05.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Amit Tungare (VC)

For the Respondent:

ORDER

On the request of the Counsel for the Petitioner, adjourned to **18.07.2024.**

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/